

3. Shri R. K. Kanoria,
4. Shri S. A. Lal,
5. Shri J. P. Poddar,
6. Shri G. Basu, and
7. Shri N. Sundaresan.

Shri B. K. Vyas is the Secretary of the company. The Company has no Managing and/or whole-time Director.

(b) The Directors of the company are being given remuneration @ 1% commission on the net profits of the company as per Article 74-A of the Articles of Association of the company besides sitting fees. The Directors of the company were paid Rs. 6,97,227 during the year ended 31st March, 1974, besides travelling expenses of Rs. 70,153. The said sum of Rs. 70,153 represented reimbursement to four Directors of the expenses incurred for attending Board meetings and travelling undertaken by them for the business of the company. It is seen that no guarantee commission was paid to any Director of the company during the year.

(c) and (d) The remuneration to the Directors of the company by way of 1% commission on the net profits of the company is being paid to them since the year 1943 when no approval of the Central Government in the matter was required. After the Companies Act, 1956 came into force, special resolutions as required by section 309(4)(b) thereof were passed.

#### Appointment of Additional Judge in Karnataka High Court

6237. SHRI S. M. SIDDAYYA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is a proposal to appoint an Additional Judge to the High Court of Karnataka; and

(b) if so, when it is likely to be finalised?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) : (a) and (b) Yes, Sir. The proposal is under consideration.

#### Nationalisation of Oil Industry in Oil Producing Countries

6298. SHRI RAJDEO SINGH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether any of the oil producing countries have requested our Government to provide collaboration and necessary expertise to enable them to nationalise their oil industry?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI) : No, Sir.

#### Confirmation of Station Masters/ Assistant Station Masters in Ferozpur Division (Northern Railway)

6239. SHRI RAJDEO SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that Station Masters/Assistant Station Masters of Ferozpur Division in Northern Railway have not yet been confirmed despite 15 to 20 years of service;

(b) whether Government are aware that Assistant Station Masters having more than 10 years service and their S.R.P.F. fund totalling in thousands, are being asked to deposit Rs. 300 as security money which is asked and deposited at the time of appointment; and

(c) if so, what steps Government propose to set the Divisional authority on right track?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) Station Masters due confirmation in Ferozpur Division have been confirmed. Assistant Station Masters in grade Rs. 330-360 (Rs.) appointed after 16-6-1955 who have not deposited the security money of Rs. 300 required under the rules and orders, could not be confirmed.

(b) Yes. But since the time of appointment these persons have not deposited the security money.

(c) As soon as the staff comply with the condition prescribed in the rules and orders, eligible persons among them will be confirmed.